

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 303/TT/2013**

Subject : Determination of transmission tariff from anticipated date of commercial operation to 31.3.14 for Asset (1) 765/400 kV, 1500 MVA ICT-1 along with associated bays at Jabalpur Pooling S/S (New) (Anticipated anticipated date of commercial operation :-1.12.2013) and Asset (2) 400 kV D/C (Quad) Jabalpur Pooling S/S (New)- Jabalpur (Existing) S/S T/L along with associated bays (Anticipated anticipated date of commercial operation:- 1.12.2013) under Transmission System for Phase-1 Generation project in Orissa-Part B in Western Region for tariff block 2009-14.

Date of Hearing : 3.3.2015

Coram : Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : GMR Kamalanga Energy Limited and 37 others

Parties present : Shri S.K. Venkatesan, PGCIL  
Shri S.S. Raju, PGCIL  
Shri M.M. Mondal, PGCIL  
Shri Rakesh Prasad, PGCIL  
Shri Prashant Sharma, PGCIL  
Shri Ashish Sharma, JITPL

**Record of Proceedings**

The representative of the petitioner submitted that:-

- a) The instant petition has been filed for determination of transmission tariff for Phase-1 Generation project in Orissa-Part B in Western Region for tariff block 2009-14;
- b) As per Investment Approval (IA) dated 15.12.2010, the project is scheduled to be commissioned within 36 months from the date of IA i.e. 1.1.2014 against



which both the assets were put under commercial operation on 1.1.2014. Accordingly, there is no time over-run;

- c) The total estimated completion cost is ₹24149.94 lakh against the apportioned approved cost of ₹18604.11 lakh. Hence, there is a cost over-run.
- d) The proof of publication and the related expenses were submitted. The publication expenses may be reimbursed by the respondents;
- e) MSEDCL's reply has not been received. Will obtain a copy from the Commission and file the rejoinder.
- f) All the information sought by the Commission were submitted vide affidavit dated 7.3.2014 and 10.11.2014; and
- g) Only part of the project has been commissioned. Revised Cost Estimate (RCE) will be submitted on completion of the project.

2. The Commission observed that the assets are part of High Capacity Power Transmission Corridor for which approval was granted by the Commission vide order dated 31.5.2010 in Petition No.233/2009. As per the order, the commissioning of the transmission system shall be phased out keeping in view the progress of the generating units. The Commission further observed that since some of the generators have not come up with the generation, who will bear the transmission charges.

3. The Commission directed the petitioner to submit the following information, on affidavit before 3.4.2015 with a copy to all the respondents:-

- a) Single Line Diagram of the assets;
- b) Rejoinder to the reply of MSEDCL;
- c) Status of Revised Cost Estimate;
- d) The computation of the IDC (soft copy in excel format) and IEDC capitalized for both the assets along with SBI agreement. IFC agreement loans deployed for the assets, applicable interest rates from time to time, exchange rate at the time of interest payment and interest payment schedule whether quarterly/half yearly/annually;

- e) Clarify whether entire amount of IDC has been paid prior to date of commercial operation. Furnish whether any undischarged liability created against the cost of initial spares;
- f) There is cost variation in certain heads as per Form 5s. The clarification for cost variation along with documentary evidence; and
- g) The approval of competent authority/RPC for increase in line length from 14 km to 15.456 km due to change in location of sub-station.

4. The Commission further directed that due date of filing the information should be complied with and information received after the due date shall not be considered while passing the order.

5. Subject to the above, order in the petition was reserved.

By order of the Commission

sd/-  
(T. Rout)  
Chief Legal

